

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**M.A.No.159 of 2017
in
Application No.56 of 2016**

Applicant/s
K. Gnanasekaran
Sholinghur

Respondent/s
1.The Executive Officer
Selection Grade Town Panchayat
Sholinghur
2. P. Sampath, Sholinghur
3. The Member Secretary
The Tamil Nadu Pollution Control Board
Chennai
4. The District Environmental Engineer
Tamil Nadu Pollution Control Board, Vellore

Legal Practitioners for Applicant(s)

Legal Practitioners for Respondents

M/s. R. Margabandhu, R. Anandha Babu
R. Saraswathi

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R. Anandha Babu
R. Saraswathi

Legal Practitioners for Respondents

Mr.M.R.Gokul Krishnan for R1
M/s.K.Ravi, Ananthapadmanabhan &
V.Hemamalini for R2
Mr.S.Azhagam Perumal for R3 & R4

Note of the Registry	Orders of the Tribunal
Item No.23	Date: 14 th November, 2017 This is an application filed by the applicant in Application No.56 of 2016 to take action against the respondents for not complying with

the order dated 25.05.2017.

Learned counsel appearing for the applicant submitted that even though action has to be taken against the respondent No.2 under the orders of the Tribunal, no action has been taken. Learned counsel appearing for respondent No.2 submitted that the panchayat has already taken action and the unit has already been closed and is locked and sealed.

Learned counsel appearing for respondent No.1 also submitted that action was taken and the unit is locked and sealed. Learned counsel appearing for the applicant disputes this fact.

By the judgement, we have already found that no pollution is being caused and there is no violation of any of the environmental laws. The violation is of the provisions of the Town Panchayat Act. Hence, Panchayat was directed to take action. If the applicant is not satisfied with the action taken by respondent No.2, he is at liberty to take appropriate action in accordance with Town Panchayat Act.

The Miscellaneous Application is disposed accordingly with no order as to costs.

....., JM
(Justice M.S.Nambiar)

.....,EM
(Shri P.S. Rao)